

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

\* \* \*

D.A. 802/91

Dt. of Decision : 31.3.1994

Pilla Appala Naidu

.. Applicant

vs

1. Superintendent of Post Offices,  
Parvatipuram,  
Vizianagaram Dist.

2. Inspector of Post Offices,  
Cheepurupalli,  
Vizianagaram Dist.

3. Pilla Ramesh Naidu,  
S/o. Appa Rao,  
Branch Post Master,  
Thondrangi Village,  
Garividi Mandalam,  
Vizianagaram District.

.. Respondents.

Counsel for the Applicat : Mr. G. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC  
Mr. D. Linga Rao for R-3.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

..2

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant who was a candidate for appointment to the post of Extra Departmental Branch Post Master, Thondrangi, aggrieved by the respondents' decision to select the third respondent for the post, <sup>has</sup> filed this application praying ~~the impugned order~~ dt. 20.2.1991 appointing the third respondent as EDBPM, Thondrangi, should be set aside and that he may be appointed to that post.

2. In response to a notification dt. 1.8.90 the applicant submitted his application for the post of EDBPM of Thondrangi village. He claims that he had worked previously as EDBPM since 1985 for a total number of 651 days till 28.12.1989 on provisional / temporary basis. From 2.4.90 onwards, <sup>he</sup> was working continuously till he was relieved of the charge by the third respondent on 20.2.1991. The contention of the applicant is that he is fully qualified to hold the post and should have been selected keeping in view the past experience gained by him. On the other hand, the respondents selected R-3 who did not even submit all the required certificates.

3. The respondents in their reply affidavit have clarified that in response to the notification dt. 1.8.90, 11 applications were received. After a careful scrutiny of the applications and all the relevant documents attached

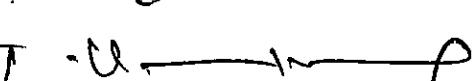
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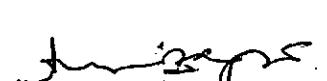
1. Superintendent of Post Offices, Parvatipuram, Vizianagaram Dist
2. Inspector of Post Offices, Cheepurupalli, Vizianagaram Dist.
3. One copy to Sri. G.Venkateswara Rao, advocate, 75 SBI Colony, Behind St. Anns. College, Mahdipatnam, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Sri. D.Linga Rao, advocate, For R-3, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

**Rem/-**

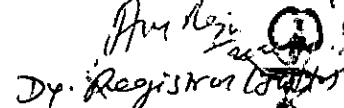
to each of the applications, the competent authority found that respondent No.3 was the best suited for the appointment as EDBPM. The applicant, though claims to have passed 10th class, was found to be a failed candidate in 10th class examination. Consequently the competent authority decided to select R-3 who not only passed last time but also studied up to intermediate. The respondents denied the applicant's contention that respondent No. 3 did not submit all the required certificates. On the contrary, it was found that the applicant submitted a certificate showing the possession of property of his father only. Taking into consideration all these aspects and relative merits of the various candidates, the respondents selected R-3 for the post of EDBPM, Thondrangi.

4. We have heard both the sides and perused the records before us. There is nothing on record to indicate that the selection of respondent No.3 suffered from any such irregularity or illegality as would warrant and justify our intervention. Consequently we find no merit in the OA and the same is hereby dismissed. There shall be no order as to costs.

T. U.   
(T. CHANORASEKHARA REDDY)  
MEMBER (JUDL.)

  
(A.B. GORTHI)  
MEMBER (ADMN.)

Dated : The 31st March 1994.  
(Dictated in Open Court)

  
Dy. Registrar

O.A.802/91

TYPED BY

COMPARED BY

CHECKED BY 802/91

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN  
AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)  
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY  
MEMBER(JUD)  
AND

THE HON'BLE MR.R.RANGARAJAN : M(AD)

Dated: 31/3/1994

ORDER/JUDGMENT

O.A./R.A./C.T./NO:

O.A.NO.

802/91

T.A.NO.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

